

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

...  
**ORIGINAL APPLICATION NO.060/00405/2019**  
**Chandigarh, this the 07<sup>th</sup> day of May, 2019**

...  
**CORAM:HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) &**  
**HON'BLE MS. P. GOPINATH, MEMBER (A)**

...  
Gurbhej Singh aged about 24 years S/o Avtar Singh GDS, BPM  
Singhe Wala BO Bariwala District Faridkot – 151203. (Group D)  
....**Applicant**

**(Present: Mr. Jasveer S. Dhaliwal, Advocate)**

**Versus**

1. Union of India through Department of Posts, Ministry of Communications and Information Technology through Secretary, Daak Bhawan, New Delhi.
2. Director Postal Services, O/o PMG, Punjab West Region, Chandigarh – 160017.
3. Department of Posts through the Superintendent of Post Offices, Faridkot Division, Faridkot – 151203.
4. The Assistant Superintendent of Post Offices, Faridkot Division, Faridkot – 151203.

**Respondents**

**ORDER (Oral)**

**SANJEEV KAUSHIK, MEMBER (J)**

1. The present O.A. is directed against the order dated 07.06.2017 (Annexure P-1) whereby the applicant has been removed from the post of GDS.
2. Learned counsel, at the very outset, submitted that the applicant submitted an appeal dated 20.08.2018 (Annexure P-4) against the order dated 07.06.2017 (Annexure P-1), which has not been decided till date. He prayed that the applicant would be

satisfied if a direction is issued to the respondents to take a call and decide his statutory appeal within a time frame.

3. Considering the above limited prayer made by learned counsel for the applicant, we dispose of the O.A., in limine, with a direction to the respondents to consider and decide the indicated appeal (Annexure A-4) of the applicant, in accordance with law, within a period of one month from the date of receipt of a copy of this order, and a copy thereof be duly communicated to the applicant. If it has already been decided, then a copy of the order so passed thereon be duly communicated to the applicant forthwith.

4. Needless to mention, that the disposal of the O.A. shall not be construed as an expression of any opinion on the merit of the case. No costs.

**(P. GOPINATH)  
MEMBER (A)**

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**(SANJEEV KAUSHIK)  
MEMBER (J)**  
**Dated: 07.05.2019**